

LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer (LoF) is being sent to you as an equity shareholder(s) of **MERCURY METALS LIMITED** (“Target Company”). If you require any clarifications about the action to be taken, you may consult your stock broker or Investment consultant or Manager/ Registrar to the Offer. In case you have recently sold your equity shares of the Target Company, please hand over this Letter of Offer to the purchaser of the equity shares or the member of the stock exchange through whom the said sale was effected.

OPEN OFFER (“OFFER”) BY

MR. KAVIT JAYESHBHAI THAKKAR (‘ACQUIRER 1’)

Residing: 4, Kunj Society, Old Crossword, Alkapuri, Vadodara - 390007, Gujarat
Tel. No.: (+) 91 77749 72916; **Email Id:** kavittthakkar2021@gmail.com; **Fax:** N.A.

MRS. ARTIBEN JAYEBHAI THAKKAR (‘ACQUIRER 2’)

Residing: 4, Kunj Society, Old Crossword, Alkapuri, Vadodara - 390007, Gujarat
Tel. No.: (+) 91 96646 22869; **Email Id:** artibenthakkar1972@gmail.com; **Fax:** N.A.

To acquire upto 18,07,730 (Eighteen Lakh Seven Thousand Seven Hundred and Thirty) equity shares of face value of ₹ 1/- (One Rupee) each representing 26.00% of the paid-up share capital of

MERCURY METALS LIMITED (‘TARGET COMPANY’)

Registered Office: 36, Advani Market, O/s. Delhi Municipal Market Ahmedabad, Gujarat.
Tel. No. +91-9328504142; **E-mail:** metal.mercury@gmail.com; **Website:** www.mercurymetals.in.
Corporate Identification Number L27109GJ1986PLC008770

At a Price of ₹ 1.75/- (One Rupee and Seventy Five Paise) per fully paid up equity share payable in cash pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (‘SEBI (SAST) Regulations, 2011’) and subsequent amendments thereof.

1. This offer is being made by the acquirers pursuant to Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto for substantial acquisition of shares and control over the Target Company.
2. This offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations.
3. The details of statutory approvals required is given in para 8.4 of this Letter of Offer.
4. **THIS OFFER IS NOT A COMPETING OFFER.**
5. If there is any upward revision in the offer price by the acquirers at any time upto 1 (One) working day prior to the commencement of the Tendering Period i.e. upto 21/01/2022 or in the case of withdrawal of offer, the same would be informed by way of the Public Announcement in the same newspapers where the original Detailed Public Statement has appeared. Such revision in the offer price would be payable by the acquirers for all the offer shares validly tendered anytime during the Tendering Period of the open offer.
6. **THERE IS NO COMPETING OFFER TILL DATE.**
7. A copy of Public Announcement, Detailed Public Statement, and Letter of Offer are also available on SEBI’s website: www.sebi.gov.in.

FOR PROCEDURE FOR ACCEPTANCE OF THIS OPEN OFFER PLEASE REFER SECTION 8 ‘PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER’ (PAGE NO. 20 TO 25).

All future correspondence, if any, should be addressed to the Manager / Registrar to the Offer at the following addresses:

MANAGER TO THE OFFER



KUNVARJI FINSTOCK PRIVATE LIMITED
Block B, First Floor, Siddhi Vinayak Towers, Off S.G. Highway Road, Mouje Makarba, Ahmedabad- 380051
CIN: U65910GJ1986PTC008979
Contact Person: Mr. Niraj Thakkar / Mr. Ronak Dhruve
Tel No.: +91 79 6666 9000 | **F:** +91 79 2970 2196
Email: niraj.thakkar@kunvarji.com
SEBI Reg. No. : MB/INM000012564

REGISTRAR TO THE OFFER



BIGSHARE SERVICES PRIVATE LIMITED
1st Floor, Bharat Tin Work Building, Opp. Vasant Oasis Makwana Road, Marol naka, Andheri (E), Mumbai, Maharashtra - 400059
CIN: U99999MH1994PTC076534
Contact Person: Mr. Arvind Tandel
Tel No: (022) 62638200
Email: openoffer@bigshareonline.com
SEBI Registration No: INR000001385

OFFER OPENS ON: 24.01.2022

OFFER CLOSES ON: 07.02.2022

SCHEDULE OF ACTIVITIES

The schedule of major activities under the offer is set out below:

ACTIVITY	DATE AND DAYS (ORIGINAL)	DATE AND DAYS (REVISED)
Public Announcement (PA) Date	13.10.2021, Wednesday	13.10.2021, Wednesday
Publication of Detailed Public Statement (DPS) in the newspapers	19.10.2021, Tuesday	19.10.2021, Tuesday
Filing of the draft letter of offer with SEBI	26.10.2021, Tuesday	26.10.2021, Tuesday
Last date for a competing offer	09.11.2021, Tuesday	09.11.2021, Tuesday
Late date of SEBI Observations on draft Letter of Offer	16.11.2021, Tuesday	06.01.2022, Wednesday
Identified Date*	18.11.2021, Thursday	10.01.2022, Monday
Date by which LOF will be dispatched to the shareholders	25.11.2021, Thursday	17.01.2022, Monday
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the equity public shareholders for this offer	30.11.2021, Tuesday	20.01.2022, Thursday
Last date for revising the Offer Price / Offer Size	01.12.2021, Wednesday	21.01.2022, Friday
Date of commencement of Tendering Period (Offer Opening Date)	02.12.2021, Thursday	24.01.2022, Monday
Date of expiry of Tendering Period (Offer Closing Date)	16.12.2021, Thursday	07.02.2022, Monday
Date by which all requirements including payment of consideration would be completed	30.12.2021, Thursday	22.02.2022, Tuesday

**Identified Date is only for the purpose of determining the equity shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding equity shares of the Target Company (registered or unregistered) (except the acquirers, sellers and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*

RISK FACTORS

Given below are the risks related to the transaction, proposed offer and those associated with acquirers:

A. RISK FACTORS RELATING TO THE UNDERLYING TRANSACTION:

To the best of knowledge of the acquirers, no statutory approvals are required however; it will be subject to all statutory approvals that may become applicable at a later date. The acquirers reserves the right to withdraw the offer in accordance with Regulation 23(1)(a) of the SEBI (SAST) Regulations in the event the requisite statutory approvals for the purpose of this offer or those that may be necessary at a later date are refused.

B. RISK RELATING TO THE OFFER:

- 1) This offer is a triggered/ mandatory offer in terms of Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI (SAST) Regulations, 2011').
- 2) In the event that either (a) the regulatory approvals are not received in a timely manner; (b) there is any litigation to stay the offer; or (c) SEBI instructs the acquirers not to proceed with the offer, then the offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the shareholders of Target Company, whose shares have been accepted in the offer as well as the return of shares not accepted by acquirers, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to acquirers for payment of consideration to the shareholders of the Target Company who have accepted the offer within such period, subject to acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011.
- 3) In the event of over-subscription to the offer, the acceptance will be on a proportionate basis.
- 4) The equity shares tendered in this offer may be held in trust by the Clearing Corporation / Registrar to the offer until the completion of the offer formalities and the public shareholders who have tendered their equity shares will not be able to trade such equity shares during such period. During such period, there may be fluctuations in the market price of the equity shares that may adversely impacted the public shareholders who have tendered their equity shares in this offer. It is understood that the public shareholders will be solely responsible for their decisions regarding their participation in this offer.
- 5) Public shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The acquirers and the Manager do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LoF.
- 6) The acquirers makes no assurance with respect to any decision by the shareholders on whether or not to participate in the offer. It is understood that the shareholders will be solely responsible for their decisions regarding their participation in this offer.
- 7) The acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Letter of Offer (LoF)/ Detailed Public Statement (DPS)/ Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by acquirers) would be doing so at his / her / its own risk.
- 8) Shareholders should note that those who have tendered shares in acceptance of the open offer shall not be entitled to withdraw such acceptance.
- 9) This LoF has not been filed, registered or approved in any jurisdiction outside India. Recipients of the LoF who are resident in jurisdictions outside India should inform themselves of and comply with all applicable legal requirements. This offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to applicable laws or regulations or would be subject the acquirers or the Manager to the Offer to any new or additional registration requirements.

C. RISK RELATING TO ALL THE ACQUIRERS:

- 1) The acquirers makes no assurance with respect to the financial performance of the Target Company and expressly disclaim any responsibility with respect to any decision by the shareholders on whether or not to participate in the offer.
- 2) The acquirers makes no assurance with respect to their investment/divestment decisions relating to their proposed shareholding in the Target Company.

The risk factors set forth above, pertains to this offer and are not in relation to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the offer. Shareholders of Mercury Metals Limited are advised to consult their stockbrokers or investment consultants, if any, for analyzing all the risks with respect to their participation in the offer.

D. CURRENCY OF PRESENTATION

- 1) In this Letter of Offer, all references to “₹”/ “INR” are to Indian Rupee(s), the official currency of the India. Throughout this Letter of Offer, all figures have been expressed in “million”, “thousand”, “lakh” or “crore” unless otherwise specifically stated.
- 2) In this Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

INDEX

Sr. No.	Subject	Page No.
1.	DEFINITIONS	6
2.	DISCLAIMER CLAUSE	8
3.	DETAILS OF THE OPEN OFFER	9
4.	BACKGROUND OF ALL THE ACQUIRERS	12
5.	BACKGROUND OF THE TARGET COMPANY – MERCURY METALS LIMITED	13
6.	OFFER PRICE AND FINANCIAL ARRANGEMENTS	16
7.	TERMS AND CONDITIONS OF THE OFFER	18
8.	PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER	20
9.	DOCUMENTS FOR INSPECTION	25
10.	DECLARATION BY ALL THE ACQUIRERS	26

1. DEFINITIONS:

Sr. No.	Abbreviations	Particulars
1.	Acquirers	Kavit Jayeshbhai Thakkar (Acquirer 1) Artiben Jayeshbhai Thakkar (Acquirer 2)
2.	Board of Directors	The Board of Directors of Mercury Metals Limited
3.	Book Value Per equity share	Net worth/Number of outstanding equity shares
4.	BSE	BSE Limited
5.	Buying Broker	Globe Capital Market Ltd
6.	Companies Act	The Companies Act, 2013, as amended from time to time.
7.	Detailed Public Statement or DPS	Detailed Public Statement which appeared in the newspapers on 19th October 2021, Tuesday
8.	DIN	Director Identification Number
9.	DP	Depository Participant
10.	EPS	Profit after Tax / Number of equity shares issued
11.	Escrow Agreement	Escrow Agreement dated 7 th September 2021 between Acquirers, Manager to the Offer and Escrow Agent
12.	Escrow Bank/ Escrow Agent	Yes Bank Limited, having its branch office at Ground Floor, Nathdwara Avenue, Nr. Parivar Cross Road, Waghodiya Road, Vadodara, Gujarat - 390025
13.	Equity Shares/ Shares	Fully paid-up equity shares of the Target Company, having face value of ₹ 1/- each, unless specified otherwise
14.	FEMA	The Foreign Exchange Management Act, 1999, as amended or modified from time to time
15.	Issued, Subscribed and Paid-up Share Capital	₹ 69,52,808 comprising of 69,52,808 equity shares/voting rights of ₹ 1/- each of the Target Company
16.	Identified Date	10 th January 2022, Monday, i.e. the date falling on the 10th working day prior to the commencement of the Tendering Period for the purpose of identifying eligible shareholders to whom the Letter of Offer will be sent.
17.	Letter of Offer/ LoF	This Letter of Offer is duly incorporating SEBI's comments on the Letter of Offer.
18.	Manager to the Offer or Merchant Banker	Kunvarji Finstock Private Limited
19.	N.A.	Not Available/Not Applicable
20.	NRI	Non Resident Indian
21.	Offer or The Offer or Open Offer	Open offer for acquisition of up to 18,07,730 (Eighteen Lakh Seven Thousand Seven Hundred and Thirty) equity shares of face value of ₹ 1/- (Rupee One Only) each being 26.00% of the paid-up share capital of Target Company at a price of ₹ 1.75/- (One Rupee and Seventy Five Paise) equity share, payable in cash.
22.	Offer Period	The period between the date on which the SPA was executed (i.e. on October 13, 2021) and the date on which the payment of consideration to the public shareholders who have accepted the Open Offer is made
23.	Offer Price	₹ 1.75/- (One Rupee and Seventy Five Paise) per equity share, payable in cash
24.	PAT	Profit After Tax
25.	Persons eligible to participate in the Offer	All owners (registered or unregistered) of equity shares of the Target Company who own the shares at any time before the closure of the tendering period, except the acquirers, and parties to the SPA.
26.	Public Announcement or PA	Public Announcement submitted to BSE, TC as well as to SEBI on 13th October 2021, Wednesday

27.	Registrar or Registrar to the Offer	M/s. Bigshare Services Pvt. Ltd., an entity registered with SEBI under the SEBI (Registrar to Issue and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time
28.	RBI	The Reserve Bank of India
29.	Return on Net Worth	(Profit After Tax/Net Worth) *100
30.	INR or ₹	Indian Rupees
31.	SEBI Act	Securities and Exchange Board of India Act, 1992
32.	SEBI	Securities and Exchange Board of India
33.	SEBI (LODR) Regulations, 2015	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto
34.	SEBI (SAST) Regulations, 2011	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto
35.	Tendering Period	24.01.2022 to 07.02.2022
36.	Target Company	Mercury Metals Limited

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT THE FILING OF LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF MERCURY METALS LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF THE ACQUIRERS OR OF THE TARGET COMPANY WHOSE SHARES PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER “KUNVARJI FINSTOCK PRIVATE LIMITED” HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED 25th OCTOBER 2021. TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE ALL THE ACQUIRER FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3. DETAILS OF THE OFFER

3.1. Background of the Offer

- 3.1.1. This offer is being made to acquire substantial shares and control over the Target Company in terms of the provisions of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011.
- 3.1.2. The acquirers were required to give the public announcement to acquire 18,07,730 equity shares representing 26% of the of the share and voting capital of the Target Company.
- 3.1.3. Upon completion of the offer, assuming full acceptance, all the acquirers will collectively will hold 52,68,938 equity shares of the Target Company, representing a total of 75.78% of the fully paid up equity share capital as on the tenth working day after the closure of the Tendering Period. All the acquirers undertakes that they shall take all necessary steps to reduce its shareholding, if required, in accordance with the provisions contained under Rule 19A of the Securities Contracts (Regulation) Rules, 1957 (SCRR) and other applicable laws so that the Target Company is in due compliance of the minimum public shareholding requirement.
- 3.1.4. The acquirers have entered into a Share Purchase Agreement (“SPA”) dated 13th October 2021 with the promoters and promoter group of the Target Company naming Mr. Govindram Laluram Kabra, Mr. Radheyshyam Laluram Kabra, Mr. Girjaben Radheshyam, Mr. Kaushalya Dinesh Lahoti, Mr. Dinesh Ramchandra Lahoti, Ms. Neha Kabra, Mr. Pratik Radheshyam Kabra and Ms. Jinal Pratik Kabra (“Sellers”) for acquisition of 34,61,208 (Thirty Four Lacs Sixty One Thousand Two Hundred and Eight) equity shares (“Sale Shares”) of face value of ₹ 1/- each representing 49.78% of the paid up and voting equity share capital of Target Company at a price of ₹ 1.75/- (One Rupee and Seventy Five Paise) per equity share aggregating to ₹ 60,57,114 (Rupees Sixty Lakh Fifty Seven Thousand One Hundred and Fourteen Only), payable in cash along with acquisition of control over the Target Company.
- 3.1.5. In order to simplify the completion of the transaction under the SPA, all sellers except Mr. Govindram L Kabra have given power of attorney to Mr. Govindram L Kabra for selling their shares under open offer.
- 3.1.6. The details of the selling promoter and promoter group shareholders, who have entered into the Share Purchase Agreement (“SPA”), on 13th October 2021 with the acquirers, are stated hereunder.

Sr	Name of Selling Promoter Shareholders	Address	Nature of Entity	Part of Promoter/Promoter Group (Yes/No)	Details of Shares/ Voting Rights held by the Selling Promoter Shareholders			
					Pre Transaction		Post Transaction	
					No. of Shares	%	No. of Shares	%
1	Govindram Laluram Kabra	4 Pallavi Society, Siddharth Palace Gali, Shahibaug, Ahmedabad -380004	Individual	Yes	16,71,800	24.04	NIL	NIL
2	Radheyshyam Laluram Kabra	7, Suryaja Bunglow, Nr. Hotel Sarthi, Vastrapur, Ahmedabad 380054	Individual	Yes	10,24,508	14.74	NIL	NIL
3	Girjaben Radheshyam	7, Suryaja Bunglow, Nr. Hotel Sarthi, Vastrapur, Ahmedabad 380054	Individual	Yes	1,45,700	2.10	NIL	NIL
4	Kaushalya Dinesh Lahoti	402, Mangal Murti Appartment, Park Colony, Dangarvada, Jamnagar - 361008	Individual	Yes	38,100	0.55	NIL	NIL
5	Dinesh Ramchandra Lahoti	402, Mangal Murti Appartment, Park Colony, Dangarvada, Jamnagar -361008	Individual	Yes	27,100	0.39	NIL	NIL
6	Neha Kabra	5 Rajsthan Society, Nr. Police Commissioner Office, Shahibag, Ahmedabad-380004	Individual	Yes	24,000	0.35	NIL	NIL

7	Pratik Radheshyam Kabra	6-7, Shivam Satellite 11, Vastrapur, Suryaja Bunglow, next to Sarthi Hotel, Ahmedabad-380015	Individual	Yes	2,80,000	4.03	NIL	NIL
8	Jinal Pratik Kabra	6-7, Shivam Satellite 11, Vastrapur, Suryaja Bunglow, next to Sarthi Hotel, Ahmedabad-380015	Individual	Yes	2,50,000	3.60	NIL	NIL
Total					34,61,208	49.78		

- 3.1.7. The prime objective of the acquirers for this open offer is substantial acquisition of equity shares and voting rights and control over the management and affairs of the Target Company.
- 3.1.8. The acquires have interested in the field of metals including precious metal for which the acquirers were looking to acquire a listed company and since the target company presently is not carrying any major business activity, so the acquirers have found suitable to acquire this listed Company as it will enable the acquirers to achieve desired objectives through listing and synergy benefits.
- 3.1.9. Apart from 34,61,208 (Thirty Four Lakh Sixty One Thousand Two Hundred and Eight) fully paid-up equity shares which the acquirers have proposed to acquire through SPA; the acquirers do not hold any equity shares/voting rights of Target Company. The provisions of Chapter V of SEBI (SAST) Regulations are not applicable to all the acquires.
- 3.1.10. As on the date of PA, the acquirers are not in the list of wilful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by Reserve Bank of India.
- 3.1.11. The recommendations of the committee of Independent Directors as constituted by the Board of Directors of the Target Company for the offer will be published at least two working days before the commencement of the tendering period, in the same newspapers where the Detailed Public Statement was published and a copy whereof shall be sent to SEBI, BSE and Manager to the Offer and in case of a competing offer/s to the manager/s to the open offer for every competing offer/s.

3.2. Details of the proposed offer

- 3.2.1. In accordance with Regulations 13(1) and 14(3) of SEBI (SAST) Regulations, 2011, all the acquirers made a PA on 13th October 2021 to SEBI, BSE and TC and DPS on 19th October 2021, which was published in the following newspapers:

Publication	Editions	Date & Day
Financial Express (English)	All Editions	19th October 2021, Tuesday
Financial Express (Gujarati)	Ahmedabad Edition	19th October 2021, Tuesday
Jansatta (Hindi)	All Editions	19th October 2021, Tuesday

The Detailed Public Statement is also available on the SEBI website at www.sebi.gov.in and BSE website at www.bseindia.com.

- 3.2.2. All the acquirers have made this open offer in terms of SEBI (SAST) Regulations, 2011 to the shareholders of Mercury Metals Limited to acquire up to 18,07,730 (Eighteen Lakh Seven Thousand Seven Hundred and Thirty) fully paid up equity shares of ₹ 1.75/- (One Rupee and Seventy Five Paise) each representing 26.00% of the paid-up share capital in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions as set out in PA, DPS and the Letter of Offer.
- 3.2.3. Presently, there are no outstanding partly paid up shares in the Target Company.
- 3.2.4. There is no differential pricing in the offer.
- 3.2.5. This is not a competitive bid in terms of the provisions of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- 3.2.6. This offer is made to all the public shareholders of the target company, except all the acquirers & persons acting in consent with the acquirers in terms of provision of the regulation 7(6) of SEBI (SAST) Regulations, 2011.
- 3.2.7. This offer is not a conditional offer and is not subject to any minimum level of acceptance from the shareholder acquirers will accept the equity shares of Mercury Metals Limited those are tendered in

valid form in terms of this offer upto a maximum of 18,07,730 (Eighteen Lakh Seven Thousand Seven Hundred and Thirty) fully paid up equity shares of ₹ 1.75/- (One Rupee and Seventy Five Paise) being 26.00% of the paid-up share capital of the Target Company.

- 3.2.8. All the acquirers has not acquired any shares of Target Company after the date of PA i.e. 13th October 2021 and upto the date of this LoF.
- 3.2.9. The equity shares of the Target Company will be acquired by acquirers are free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.
- 3.2.10. The acquirers have not acquired any equity shares of the Target Company after the date of PA.
- 3.2.11. Upon completion of the offer, assuming full acceptances in the offer, the acquirers will hold 52,68,938 (Fifty Two Lacs Sixty Eight Thousand Nine Hundred And Thirty Eight) equity shares representing 75.78% of the paid up equity share capital of the Target Company as on the tenth working day after the closure of the Tendering Period. As per Regulation 38 of SEBI (LODR) Regulations, 2015 read with Rules 19(1) and 19A of the SCRR, the acquirers are required to maintain at least 25 percent public shareholding as determined in accordance with (Securities Contracts (Regulation) Rules, 1957) SCRR, on a continuous basis for listing. Pursuant to this open offer, the public shareholding in the Target Company will reduce below the Minimum Public Shareholding required as per SCRR as amended and SEBI (LODR) Regulations, 2015, the acquirers undertake that they will take necessary steps to facilitate compliances of the Target Company with the relevant provisions of (Securities Contracts (Regulation) Rules, 1957) SCRR, the Listing Agreement or corresponding provisions of SEBI (LODR) Regulations, 2015 and the Regulations 7(4) and 7(5) of the SEBI (SAST) Regulations, 2011 and will reduce the non-public shareholding within the time period mentioned therein.
- 3.2.12. This offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations and there has been no competing offer as of the date of this Letter of Offer.
- 3.2.13. The Manager to the Offer, Kunvarji Finstock Private Limited does not hold any equity shares in the Target Company as on the date of DPS and this LoF. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the equity shares of the Target Company during the offer period.

3.3. Object of the Acquisition/ Offer

- 3.3.1. The main object of this offer is substantial acquisition of equity shares and voting rights and control over the management and affairs of the Target Company.
- 3.3.2. The acquires have interested in the field of metals including precious metal for which the acquirers were looking to acquire a listed company and since the target company presently is not carrying any major business activity, so the acquirers have found suitable to acquire this listed Company as it will enable the acquirers to achieve desired objectives through listing and synergy benefits.
- 3.3.3. In terms of Regulation 25(2) of the SEBI (SAST) Regulations, acquirers do not currently have any intention to alienate, restructure, dispose of or otherwise encumber any assets of Target Company in the succeeding two years from the completion of this offer, except in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company. Notwithstanding anything contained herein and except with the prior approval of the shareholders of Target Company through a special resolution passed, acquirers undertake that it will not restructure, sell, lease, dispose of or otherwise encumber any substantial assets of Target Company other than in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company.
- 3.3.4. The acquirers reserve the right to streamline/ restructure, pledge/ encumber its holding in the Target Company and/ or the operations, assets, liabilities and/ or businesses of the Target Company and/ or its subsidiary through arrangements, reconstructions, restructurings, mergers (including but not limited to merger with or between its subsidiary), demergers, sale of assets or undertakings and/ or re-negotiation or termination of existing contractual/ operating arrangements, at a later date in accordance with applicable laws. Such decisions will be taken in accordance with procedures set out under applicable law, pursuant to business requirements and in line with opportunities or changes in economic circumstances, from time to time.

4. BACKGROUND OF ALL THE ACQUIRERS

4.1. INFORMATION ABOUT THE ACQUIRER 1 -MR. KAVIT JAYESHBHAI THAKKAR

4.1.1. Mr. Kavit Jayeshbhai Thakkar, (hereinafter referred to as “Acquirer 1”) is an Indian resident, aged 28 years, having PAN - ARTPT6797K, residing at 4, Kunj Society, Old Crossword, Alkapuri, Vadodara – 390007. His mobile Number is (+) 91 7774972916 and his email id is kaviththakkar2021@gmail.com.

4.1.2. Mr. Kavit Jayeshbhai Thakkar is a management graduate in “Innovation & Entrepreneurship” from Symbiosis Institute of Business Management, Pune. He has worked with well-known companies like TIE and a co-founder of Lifeliner Generic Drug Store Chain. His core area of expertise is in innovation and entrepreneurship since many year. He was also part of startup of Kavit Group “Kavit Edible Oil” during 2017-2019.

During the early days of his own startup of Lifeliner Generic Drug Store Chain, he has employed certain Growth Hacking Techniques to promote the Store and Built Business Strategy and Go-To Market Strategy for launching in the market.

Mr. Kavit Thakkar, mainly known for his expertise in innovation in the field of technology. He is closely monitoring baroda based project management of one of the leading software company since 2017. Moreover, he is also having very good command in the stock analysis, which is the value additions to his net worth.

He is also having interest in the areas of Metals including precious metal and is looking to pursue the business of Metals including precious metal.

4.1.3. Acquirer 1 is the director of M/s. Pacific Finstock Limited, M/s. Kavit Edible Oil Limited, M/s. N.A. Corporation Private Limited, M/s. Raghuvir International Private Limited and M/s. Shree Saibaba Exim Private Limited.

4.1.4. As on date of this LoF, the Acquirer 1 holds equity shares out of above companies:

Sr. No.	Name of the Company	Shares	Percentage of Holding
1.	M/s. Shree Saibaba Exim Pvt. Ltd	5,000	50%
2.	M/s. Raghuvir International Pvt. Ltd	5,000	50%

4.1.5. Acquirer 1 does not belonging to any group of Target Company.

4.1.6. Acquirer 1 has not acquired any equity share of the Target Company during the twelve (12) months period prior to the Public Announcement.

4.1.7. Acquirer 1 does not hold any equity shares of the Target Company.

4.1.8. The Net worth of the Acquirer 1 as on 31st July 2021 is ₹ 1,73,63,075/- (Rupees One Crore Seventy Three Lakh Sixty Three Thousand and Seventy Five Only) and the same is certified by Mr. Manoj Kumar Sahu, Chartered Accountant, Partner of M Sahu & Co, having its office at 720- B, Yash Kamal Building, above Havmor Restaurant, Sayajiganj, Vadodara, Gujarat 390020 (Membership No.: 132623) vide his certificate dated 27th August 2021 certifying that the Acquirer 1 has sufficient liquid funds to fulfill his monetary obligations under this Open Offer.

4.2. INFORMATION ABOUT THE ACQUIRER 2 - MRS. ARTIBEN JAYEHBHAI THAKKAR

4.2.1. Mrs, Artiben Jayebhai Thakkar, (hereinafter referred to as “Acquirer 2”) is an Indian resident, aged 41 years, having PAN - AAUPT5643E, residing at 4, Kunj Society, Old Crossword, Alkapuri, Vadodara – 390007. Her mobile Number is (+) 91 96646 22869 and her email id is artibenthakkar1972@gmail.com.

Mrs. Artiben Thakkar is a Commerce Graduate from Mithibai Collage from Mumbai. She does trading and Investment with short term and long term vision in stock market and has vast experience in dealing in capital market as an Investor. She is also interested in the areas of Metals including precious metal and is looking to pursue the business of Metals including precious metal.

4.2.2. Acquirer 2 is the Director of M/s. N.A. Corporation Private Limited and M/s. Shree Saibaba Exim Private Limited.

4.2.3. As on date of this LoF, the Acquirer 2 holds equity shares out of above companies:

Sr. No.	Name of the Company	Shares	Percentage of Holding
1.	M/s. Shree Saibaba Exim Pvt. Ltd	5,000	50%
2.	M/s. N.A. Corporation Private Limited	1,000	10%

- 4.2.4. Acquirer 2 has not acquired any equity share of the Target Company during the twelve (12) months period prior to the Public Announcement.
- 4.2.5. Acquirer 2 does not hold any equity shares of the Target Company.
- 4.2.6. The Net worth of the Acquirer 2 as on 31st July 2021 is ₹ 23,87,273/- (Rupees Twenty Three Lacs Eighty Seven Thousand Two Hundred and Seventy Three Only) and the same is certified by Mr. Manoj Kumar Sahu, Chartered Accountant, Partner of M Sahu & Co, having its office at 720- B, Yash Kamal Building, above Havmor Restaurant, Sayajiganj, Vadodara, Gujarat 390020 (Membership No.: 132623) vide his certificate dated 27th August 2021 certifying that the Acquirer 2 has sufficient liquid funds to fulfill his monetary obligations under this open offer.

5. DECLARATIONS BY ALL ACQUIRERS

- 5.1. The acquirers have confirmed that they are not categorized as a “Willful Defaulter” in terms of Regulation (1) (ze) of the SEBI (SAST) Regulations, 2011. They have further confirmed that they and the other companies, in which they are the promoter and/or director, are not appearing in the willful defaulters list of the Reserve Bank of India.
- 5.2. The acquirers have further confirmed that they and the other companies, in which they are the promoter and/or director, have not been prohibited from accessing the capital market under any order / direction passed by SEBI, except Evexia Lifecare Limited (formerly known as Kavita Industries Ltd), wherein Artiben Jayeshbhai Thakkar is one of the promoter, SEBI prohibited the said Company from accessing the Capital Market and the period of said prohibition completed on 28th September 2021.
- 5.3. Based on the information available, the acquirers have not been declared as a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulation 2(1) (ja) of SEBI (SAST) Regulations.
- 5.4. As on the date of LoF, the acquirers do not hold any equity shares directly or indirectly in the Target Company and are not a director on the board of the Target Company. They are not represented on the Board of Directors of the Target Company and none of the directors of the Target Company represent the acquirers
- 5.5. The provisions of Chapter V of the SEBI (SAST) Regulations, are not applicable to the acquirers as they do not hold any shares in the Target Company.
- 5.6. The acquirers undertake that if they acquire any equity shares of the Target Company during the offer period, they will inform to the stock exchanges and the Target Company within 24 hours of such acquisitions and they will not acquire any equity shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period (“TP”) and until the closure of the TP in accordance with Regulation 18(6) of SEBI (SAST) Regulations.
- 5.7. The acquirers have no interest in the Target Company, except to the extent of shareholding, voting rights and to acquire control over the Target Company.

6. BACKGROUND OF THE TARGET COMPANY – MERCURY METALS LIMITED (‘TARGET COMPANY’)

- 6.1. The Target Company was originally incorporated as a “Mercury Metals Private Limited” on 4th July 1986 under the provisions of Companies Act, 1956 with Registrar of Companies, Gujarat, Dadra and Nagar Haveli (Certificate Regt. No: 04-8770). Subsequently on February 17, 1995 the name of the Target Company was changed from “Mercury Metals Private Limited” to “Mercury Capital Limited”. Further, on 10th January 1997, the name of the Target Company was changed from “Mercury Capital Limited” to “Mercury Metals Limited” and a fresh Certificate of Incorporation issued by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli. Now the company bearing Corporate Identity Number is L27109GJ1986PLC008770.
- 6.2. Presently, The Registered Office of the Target Company is situated at 36, Advani Market O/S Delhi Municipal Market, Ahmedabad, Tel. No. +91 9328504142, Email: metal.mercury@gmail.com, Web: www.mercurymetals.in.
- 6.3. Target Company engaged in the business of manufacturing, trading and exporting of all types of metal and metal products, ferrous and non-ferrous metal scrapes, alloy, anodes and casting including aluminium, brass, zinc, copper, tin lead and nickel.
- 6.4. As on the date of LoF, the Authorized Share Capital of the Target Company is ₹ 10,00,00,000 comprising of 10,00,00,000 equity shares of ₹ 1/- each. The paid-up equity share capital of the Target Company is ₹

69,52,808 comprising of 69,52,808 equity shares of ₹ 1/- each fully paid up.

- 6.5. Further shareholders of the Company were provided their approval at the Extra Ordinary General Meeting of the Company held on February 14, 2015 for reduction of paid up capital from 7,46,56,580 dividend to 69,52,808 equity shares of ₹ 10/- each to 69,52,808 divided into 69,52,808 shares of ₹ 1/- each by forfeiture of 5,12,850 shares of ₹ 10/- which was kept in forfeiture account and reduction be effected by cancellation of capital which has lost or is unrepresentative available tangible assets, to the extent of ₹ 9/- per shares and as a result paid up capital all shares reduced from ₹ 10/- per shares to ₹ 1/- per shares. Presently paid-up equity share capital of the Target Company is ₹ 69,52,808 comprising of 69,52,808 equity shares of ₹ 1/- each.
- 6.6. As on date, the Target Company does not have any partly paid up equity shares. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage. No shares are subject to any lock in obligations.
- 6.7. As on date of this Letter of Offer, the share capital structure of the Target Company is as follows:

Paid up equity shares of the Target Company	No. of equity shares / Voting Rights	Percentage of equity shares / Voting Rights
Fully paid up equity shares	69,52,808 of ₹ 1/- each	100%
Partly paid up equity shares	Nil	Nil
Total paid up equity shares	69,52,808 of ₹ 1/- each	100%
Total voting rights in TC	69,52,808 of ₹ 1/- each	100%

- 6.8. The equity shares of the Target Company are currently listed and traded on BSE Limited with Scrip ID - "MERMETL" and Scrip code - "531357" respectively.
- 6.9. All the equity shares of Target Company are listed and traded on BSE and are infrequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation (2) of the SEBI (SAST) Regulations, 2011 as on the date of PA.
- 6.10. As on date of this Letter of Offer, there is no subsidiary or holding company of the Target Company.
- 6.11. Presently, there are no outstanding partly paid up shares in the Target Company.
- 6.12. There has been no merger/de-merger, spin off during last three years involving the Target Company.
- 6.13. The Target Company has complied with all the provisions of listing agreement under the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 from time to time and there are no punitive action except one instance of non-compliance mentioned hereunder.
- The trading in equity share of the Target Company was suspended by BSE from 26/12/2001 due to penal reason. However, the Company took measures and submitted compliance against all the deficiencies identified by BSE and the suspension was revoked by BSE Ltd with effect from 20/12/2011 vide Notice No. 20111214-24 dated 14/12/2011.
- 6.14. As on the date of this LoF, the composition of the Board of Directors of Mercury Metals Limited is as under:

Sr.	Name and Address of Director	DIN	Designation	Date of Appointment
1.	Mr. Radheshyam Laluram Kabra Address: 7, Suryaja Bunglow, Nr. Hotel Sarthi, Vastrapur, Ahmedabad-380054	00005997	Non-Executive	14/03/2017
2.	Mr. Govindram Kabra Laluram Address: 4 Pallavi Society, Siddharth Palace Gali, Shahibaug, Ahmedabad -380004	00006621	Whole Time Director	14/08/2015
3.	Mr. Tagaram Lumbharam Chowdhary Address: 17, Shreenath Residency -2, Adalaj, Gandhinagar -382421	00483173	Independent Director	03/11/2018
4.	Mr. Mahendra Gangaram Prajapati Address: 58/452, Kalapinagar, Asarwa, Ahmedabad-380016	03270133	Independent Director	29/09/2015
5.	Mrs. Bharti Nimish Bavishi Address: 23, Ankur Flats, Shantivan, Paldi, Ahmedabad-380007	07188858	Women Independent Director	30/05/2015

- 6.15. The financial information of Target Company based on the Unaudited financial statements for the period of 3 months ending June 30, 2021 and Audited financial year ended March 31, 2021, March 31, 2020 and March 31, 2019 are as follows: (In Crore)

Profit & Loss Statement	Quarter Ended June 30, 2021 (Unaudited)	Year ended March 31, 2021 (Audited)	Year ended March 31, 2020 (Audited)	Year ended March 31, 2019 (Audited)
Income from Operations	0.49	1.15	0.00	0.83
Other Income	0.01	0.03	0.01	0.00
Total Income	0.50	1.18	0.01	0.83
Total Expenditure (Excluding Depreciation and Interest)	0.53	1.27	0.14	0.95
Profit Before Depreciation, Interest and Tax	(0.03)	(0.09)	(0.13)	(0.12)
Depreciation	0.00	0.00	0.00	0.00
Interest	0.00	0.00	0.00	0.00
Profit/ (Loss) Before tax	(0.03)	(0.09)	(0.13)	(0.12)
Provision for Tax	0.00	0.00	(0.01)	0.00
Profit/ (Loss) After Tax	(0.03)	(0.09)	(0.14)	(0.12)

Balance Sheet Statement	Quarter Ended June 30, 2021 (Unaudited)	Year ended March 31, 2021 (Audited)	Year ended March 31, 2020 (Audited)	Year ended March 31, 2019 (Audited)
Sources of Funds				
Paid Up Share Capital	0.70	0.70	0.70	0.70
Reserve & Surplus (Excl. Revaluation Reserve)	0.42	0.42	0.51	0.65
Secured Loan	0.00	0.00	0.00	0.00
Unsecured Loan	0.00	0.00	0.00	0.00
Provision	0.00	0.00	0.00	0.00
Deferred Tax Liability (Net)	0.00	0.00	0.00	0.00
Other Current Liabilities	0.01	0.01	0.01	0.02
TOTAL	1.13	1.13	1.22	1.37
Application of Funds				
Net Fixed Assets	0.00	0.00	0.00	0.00
Investments	1.00	0.00	0.00	0.00
Other Current assets	0.05	0.05	1.04	1.04
Financial Assets	0.08	1.08	0.18	0.33
TOTAL	1.13	1.13	1.22	1.37

Other Financial Data	Quarter Ended June 30, 2021 (Unaudited)	Year ended March 31, 2021 (Audited)	Year ended March 31, 2020 (Audited)	Year ended March 31, 2019 (Audited)
Dividend (%)	-	-	-	-
Earnings Per Share	(0.04)	(0.13)	(0.19)	(0.17)
Net worth (Crore)	1.12	1.12	1.21	1.34
Return on Net worth (%)	(2.68)	(7.86)	(10.72)	(8.98)
Book Value Per Equity Share	1.61	1.61	1.74	1.93

*(Source: Unaudited quarterly Report and audited financial results filed with the BSE)

6.16. Pre and Post Shareholding pattern of the Target Company as on the date of this Letter of Offer is as follows:

Shareholders' Category*	Shareholding and voting rights prior to the Agreement/ acquisition and offer		Shares/voting rights agreed to be acquired which triggered off the Regulations		Shares/ voting rights to be acquired in the open offer (assuming full acceptance)		Shareholding/ voting rights after the acquisition and offer	
	(A)		(B)		(C)		i.e. = (A+B+C)	
	No.	%	No.	%	No.	%	No.	%
1. Promoter and Promoter Group								
a) Promoter								
Govindram L Kabra	16,71,800	24.04%	-	-	-	-	-	-
Radheyshyam L Kabra	10,24,508	14.74%	-	-	-	-	-	-
Girjaben Radheshyam	1,45,700	2.10%	-	-	-	-	-	-
Kaushalya D Lahoti	38,100	0.55%	-	-	-	-	-	-
Dinesh R Lahoti	27,100	0.39%	-	-	-	-	-	-
Neha Kabra	24,000	0.35%	-	-	-	-	-	-
Pratik R Kabra	2,80,000	4.03%	-	-	-	-	-	-
Jinal P Kabra	2,50,000	3.60%	-	-	-	-	-	-
b) Promoters other than 'a' above								
-	-	-	-	-	-	-	-	-
Total (1) (a+b)	34,61,208	49.78%	-	-	-	-	-	-
2. Acquirers:								
Mr. Kavita J. Thakkar	-	-	29,31,208	42.16%	15,30,920	22.02%	44,62,128	64.18%
Mrs. Artiben J. Thakkar	-	-	5,30,000	7.62%	2,76,810	3.98%	8,06,810	11.60%
Total (2)	-	-	34,61,208	49.78%	18,07,730	26.00%	52,68,938	75.78%
3. Parties to the SPA other than 2 above								
-	-	-	-	-	-	-	-	-
Total (3)	-	-	-	-	-	-	-	-
4. Public (other than parties to agreement and acquirer)								
a) Bodies Corporate	1,91,400	2.74%	-	-	-	-	92,305	1.33%
b) Individuals	32,87,000	47.28%	-	-	18,07,730	(26.00%)	15,85,199	22.80%
c) Others	13,200	0.19%	-	-	-	-	6,366	0.09%
Total (4) (a+b+c)	34,91,600	50.22%	-	-	-	-	16,83,870	24.22%
Grand Total (1+2+3+4)	69,52,808	100.00%	34,61,208	49.78%	-	-	69,52,808	100.00%

*The acquirers have acquired 34,61,208 fully paid-up equity shares held by the promoters and promoters group of the Target Company through the Share Purchase Agreement (SPA) dated 13th October 2021.

7. OFFER PRICE AND FINANCIAL ARRANGEMENTS

7.1. Justification of Offer Price

7.1.1. The equity shares of the Target Company are presently listed and traded on BSE Ltd ('BSE') having a scrip code as 531357. The equity shares of the Target company are not frequently traded on BSE during the twelve (12) calendar months preceding the month in which PA was made as set out under Regulation 2(1) (j) of SEBI (SAST) Regulation.

7.1.2. The annualized trading turnover in the equity shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA (i.e. October 2020 to September 2021) is as given below:

Stock Exchange	Time Period	Total no. of equity shares traded during the twelve calendar months prior to the month of PA	Total no. of listed equity shares	Annualized trading turnover (as % of total equity shares listed)
BSE	October 2020 to September 2021	4,432	69,52,808	0.06%

(Source: www.bseindia.com)

7.1.3. Presently, the equity shares of the Target Company are listed on BSE Limited. The equity shares are placed under Group 'XT' having a Scrip Code of 531357 on BSE.

7.1.4. The equity shares of the Target Company are infrequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations, 2011).

- 7.1.5. The Offer Price of ₹ 1.75/- (One Rupee And Seventy Five Paisa) is justified, in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011, being the highest of the following:

Sr. No.	Particulars	Price (In ₹ per equity share)
1	Negotiated Price. i.e. The highest negotiated price per equity share of the Target Company for acquisition under any agreement attracting the obligation to make a PA of an open offer.	1.75/-
2	The volume-weighted average price paid or payable for acquisition by all the acquirers during 52 weeks immediately preceding the date of PA.	Not Applicable
3	The highest price paid or payable for any acquisition by the acquirers during 26 weeks immediately preceding the date of the PA.	Not Applicable
4	The volume-weighted average market price of such equity shares for a period of sixty trading days immediately preceding the date of PA as traded on BSE, provided such shares are frequently traded.	Not Applicable
5	The per equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.	Not Applicable
6	Where the shares are not frequently traded, price determined by the acquirers and the Manager to the Offer taking into account valuation parameters including book value, comparable trading multiples and earnings per share.	1.71/-*

(*As certified by CS. Shreyansh M Jain, Registered Valuer (RV Registration No.: IBBI/RV/03/2019/12124) having office at B3/110, Opp. Shyam Mandir, New City Light, Surat - 395017; Tel. No.: +91 9558219019; Email: rvshreyanshmiain@gmail.com has valued the equity shares of Target Company and calculated the fair value per share at ₹ 1.71/- (One Rupee and Seventy One Paisa Only) vide his Share Valuation Report dated 6th September, 2021)

In view of the parameters considered and presented in the table above, in the opinion of the acquirers and Manager to the Offer, the offer price of ₹ 1.75/- (One Rupee and Seventy Five Paisa) per share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

- 7.1.6. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations, 2011.
- 7.1.7. In the event of further acquisition of equity shares of the Target Company by the acquirers during the offer period, whether by subscription or purchase, at a price higher than the offer price, then the offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations, 2011. However, it shall not be acquiring any equity shares of the Target Company after one working day prior to the commencement of the tendering period and until the expiry of the tendering period.
- 7.1.8. If the acquirers acquire equity shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the offer price, then the acquirers shall pay the difference between the highest acquisition price and the offer price, to all shareholders whose shares have been accepted in offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI (SAST) Regulations, 2011 or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.
- 7.1.9. As on date, there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011. Which are required to be fulfilled for the said revision in the open offer price or open offer size.
- 7.1.10. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to one (1) working day before the date of commencement of the tendering period and would be notified to the shareholders.

7.2. Financial Arrangement

- 7.2.1. Assuming full acceptance of this offer, the total requirement of funds for this offer is ₹ 31,63,528 (Rupees Thirty One Lakh Sixty Three Thousand Five Hundred and Twenty Eight Only) (“**Maximum Consideration**”).
- 7.2.2. The acquirers have adequate financial resources and have made firm financial arrangements for financing the acquisition of the equity shares under the open offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The acquisition will be financed through internal resources of the acquirers and no borrowings from any bank and/or financial institution are envisaged.
- 7.2.3. The acquirers, the Manager to the Offer and **Yes Bank Limited**, a Scheduled Commercial Bank and carrying on business as of banking in India under Banking Regulations Act, 1949 having one of its branch offices at Ground Floor, Nathdwara Avenue, Nr. Parivar Cross Road, Waghodiya Road, Vadodara, Gujarat - 390025, have entered into an Escrow Agreement dated 7th September 2021 for the purpose of the offer (the ‘Offer Escrow Agreement’) in accordance with the Regulation 17 of the SEBI (SAST) Regulations. In terms of Escrow Agreement dated 7th September 2021 for the purpose of the offer (the ‘Offer Escrow Agreement’) and in accordance with the Regulation 17 of the SEBI (SAST) Regulations, the acquirers has deposited cash of ₹ **7,90,900 (Rupees Seven Lakh Ninety Thousand Nine Hundred Only)** being 25% of the consideration in an Escrow Account bearing name and style as ‘**Mercury Metals Limited Open Offer Escrow Account**’, (the ‘**Escrow Account**’).
- 7.2.4. The acquirers have authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 7.2.5. C.A. Manojkumar Sahu (Membership No.132623) proprietor of M/s. M Sahu & Co., Chartered Accountants having office at 720B, Yash Kamla Building, about Havmor Restaurant, Sayajiganj, Vadodara ; Tel. No.: 265 2363500; Email: manoj@msahu.co.in vide certificate dated 27th August 2021 certified that the acquirers have sufficient resources to meet the fund requirement for the obligation of open offer of the Target Company.
- 7.2.6. Based on the above and in the light of the escrow arrangements, the Manager to the Offer is satisfied that firm arrangements have been put in place by the acquirers to fulfill its obligations through verifiable means in relation to the offer in accordance with the SEBI (SAST) Regulations, 2011.

8. TERMS AND CONDITIONS OF THE OFFER

8.1. Operational terms and conditions

- 8.1.1. The offer is not a conditional offer and is not subject to any minimum level of acceptances from shareholders.
- 8.1.2. The LoF will be dispatched to all the shareholders of Mercury Metals Limited, whose names appear in its Register of Members on the Identified Date.
- 8.1.3. The offer is subject to the terms and conditions set out in this Letter of Offer, the PA, the DPS and any other Public Announcements that may be issued with respect to the offer.
- 8.1.4. The LoF would also be available at SEBI’s website www.sebi.gov.in, and shareholders can also apply by downloading such forms from the website.
- 8.1.5. This offer is subject to the receipt of the statutory and other approvals as mentioned in paragraph 8.4 of this LoF. In terms of Regulation 23(1) of the Regulations, if the statutory approvals are refused, the offer would stand withdrawn.
- 8.1.6. While it would be ensured that the Letter of Offer is dispatched by the due date to all the eligible shareholders as on the Identified Date, non-receipt of this Letter of Offer by any member entitled to this open offer shall not invalidate the open offer in any manner whatsoever.
- 8.1.7. Any equity shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/ restriction from other statutory authorities wherein the shareholder may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected if directions/orders regarding these equity shares are not received together with the equity shares tendered under the offer.
- 8.1.8. In terms of the Regulation 18(9) of the SEBI (SAST) Regulations, 2011, public shareholders who tender their equity shares in the offer shall not be entitled to withdraw such acceptance.

8.2. Locked in shares: There are no lock-in shares in the Target Company.

8.3. Persons eligible to participate in the offer:

- 8.3.1. The Letter of Offer shall be sent to all public shareholders holding equity shares whose names appear in register of Target Company as on the Identified Date.
- 8.3.2. This offer is also open to persons who own equity shares but are not registered public shareholders as on the Identified Date.
- 8.3.3. All public shareholders who own equity shares and are able to tender such equity shares in this offer at any time before the closure of the Tendering Period, are eligible to participate in this offer.
- 8.3.4. The acceptance of this offer by the public shareholders must be absolute and unqualified. Any acceptance to this offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 8.3.5. All public shareholders, including non-resident holders of equity shares, must obtain all requisite approvals required, if any, to tender the offer shares (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this offer. In the event such approvals are not submitted, the acquirers' reserves the right to reject such equity shares tendered in this offer. Further, if the holders of the equity shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the equity shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the equity shares, to tender the offer shares, along with the other documents required to be tendered to accept this offer. In the event such approvals are not submitted, the acquirers reserves the right to reject such offer shares.
- 8.3.6. The acceptance of this offer is entirely at the discretion of the public shareholders.
- 8.3.7. The acquirers, Manager to the Offer or Registrar to the offer accept no responsibility for any loss of any documents during transit and the public shareholders of the Target Company are advised to adequately safeguard their interest in this regard.
- 8.3.8. The acceptance of equity shares tendered in this offer will be made by the acquirers in consultation with the Manager to the Offer.
- 8.3.9. For any assistance please contact the Manager to the Offer or the Registrar to the Offer.

8.4. Statutory and other Approvals:

- 8.4.1. Shareholders of the Target Company who are either Non-Resident Indians ('NRIs') or Overseas Corporate Bodies ('OCBs') and wish to tender their equity shares in this open offer shall be required to submit all the applicable approvals (specific and general) from the Reserve Bank of India ('RBI') that they have obtained at the time of their acquisition of the equity shares of the Target Company. In the event such approvals from the RBI are not submitted, the acquirers reserve the sole right to reject the equity shares tendered by such shareholders in the open offer. This open offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of equity shares by the acquirers from NRIs and OCBs.
- 8.4.2. As on the date of this LoF, there are no statutory approvals required to acquire the equity shares tendered pursuant to this open offer. If any statutory approvals become applicable, the open offer would be subject to the receipt of such statutory approvals. The acquirers will not proceed with the open offer in the event such statutory approvals that are required are refused in terms of Regulation 23 of SEBI (SAST) Regulations, 2011. This open offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the open offer.
- 8.4.3. The acquirers shall complete all procedures relating to payment of consideration under this offer within 10 working days from the date of expiry of the tendering period to those eligible shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the acquirers.
- 8.4.4. No approval from any bank or financial institutions is required for the purpose of this offer.
- 8.4.5. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to acquirer for payment of consideration to the shareholders of the Target Company who have accepted the offer within such period, subject to the acquirers agreeing to pay interest for the delayed period if

directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011.

- 8.4.6. The acquirers shall complete all procedures relating to the open offer including payment of consideration to the shareholders whose shares are accepted in the open offer within 10 working days from the last date of the tendering period.

9. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

The open offer will be implemented by the acquirers through stock exchange mechanism made available by the stock exchanges in the form of separate window (“Acquisition Window”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and BSE notice no. 20170202-34 dated February 2, 2017 and notice no. 20170210-16 and 20170210-23 dated February 10, 2017.

BSE shall be the Designated Stock Exchange for the purpose of tendering equity shares in the open offer.

The facility for acquisition of shares through Stock Exchange Mechanism pursuant to the offer shall be available on the BSE in the form of a separate window (‘**Acquisition Window**’).

All the public shareholders who desire to tender their equity shares under the offer would have to approach their respective stock brokers (“**Selling Broker(s)**”), during the normal trading hours of the secondary market during the Tendering Period.

The buying broker may also act as selling broker for public shareholders

The acquirers have appointed M/s. Globe Capital Market Ltd. (“**Buying Broker**”) for the open offer through whom the purchases and settlement of equity shares tendered in this offer shall be made.

The Contact details of the ‘Buying Broker’ are as mentioned below:

Name: M/s. Globe Capital Market Ltd.

Address: 609, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Delhi - 110001

SEBI Registration No: INZ000177137

Tel No.: +91 11 30412345;

Fax: +91 11 23720883.

Email: care@globecapital.com

Website: www.globecapital.com

Contact Person: Mr. Dinesh Tyagi



The public shareholders who have registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through electronic means. If public shareholders who have been sent the Letter of Offer through electronic means wish to obtain a physical copy of the Letter of Offer, they may send a request in writing to the Registrar to the Offer at the address or email id mentioned on the cover page of the Letter of Offer by stating such shareholder’s name, address, number of equity shares held on Identified Date, client ID number, DP name /ID, beneficiary account number, and upon receipt of such request, a physical copy of the Letter of Offer shall be provided to such shareholder. The public shareholders who have not registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through physical mode by registered post / speed post / courier. The Letter of Offer shall be sent to all public shareholders holding equity shares whose names appear in the register of members of the Target Company on the Identified Date.

All public shareholders holding the shares in dematerialized form are eligible to participate in this open offer at any time during the period from offer opening date till the offer closing date (“Tendering Period”) for this open offer. Further, in accordance with the Frequently Asked Questions issued by SEBI, “FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting” dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations. The public announcement, the Detailed Public Statement, the Letter of Offer and the Form of Acceptance will also be available on the SEBI website: www.sebi.gov.in.

During the Tendering Period, the tender of the equity shares by the public shareholders in this offer will be placed through their respective selling brokers during normal trading hours of the secondary market.

The cumulative quantity tendered shall be displayed on the stock exchanges website throughout the trading session at specific intervals by the stock exchanges during tendering period.

Modification/cancellation of orders will not be allowed during the tendering period.

Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant). In the event seller broker(s) are not registered with BSE or NSE if the shareholder does not have any stock broker then that Shareholder can approach any BSE or NSE registered stock broker and can make a bid by using quick unique client code (“UCC”) facility through that BSE or NSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations.

In case public shareholder is not able to bid using quick UCC facility through any other BSE or NSE registered stock broker then the Public Shareholder may approach Company's Broker viz. Globe Capital Market Ltd. to bid by using quick UCC facility. The shareholder approaching BSE or NSE registered stock broker (with whom he does not have an account) may have to submit following details:

9.1. In case of Shareholder being an individual

(A) If Shareholder is registered with KYC Registration Agency (“KRA”): Forms required:

- i. Central Know Your Client (CKYC) form including Foreign Account Tax Compliance Act (FATCA), In Person Verification (IPV), Original Seen and Verified (OSV) if applicable.
- ii. Know Your Client (KYC) form Documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

(B) If Shareholder is not registered with KRA: Forms required:

- i. CKYC form including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. KYC form Documents required (all documents self-attested):
 - a. PAN card copy
 - b. Address proof
 - c. Bank details (cancelled cheque)
- iv. Demat details (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

9.2. In case of Shareholder is HUF:

(A) If Shareholder is registered with KYC Registration Agency (“KRA”): Forms required:

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KYC form documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

(B) If Shareholder is not registered with KRA: Forms required:

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. Know Your Client (KYC) form Documents required (all documents self-attested):
 - a. PAN card copy of HUF & KARTA
 - b. Address proof of HUF & KARTA
 - c. HUF declaration
 - d. Bank details (cancelled cheque)
- iv. Demat details (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

9.3. In case of Shareholder other than Individual and HUF:

(A) If Shareholder is KRA registered: Form required

- i. Know Your Client (KYC) form Documents required (all documents certified true copy) Bank details (cancelled cheque)
- ii. Demat details (Demat master /Latest Demat statement)
- iii. FATCA, IPV, OSV if applicable
- iv. Latest list of directors/authorised signatories/partners/trustees
- v. Latest shareholding pattern
- vi. Board resolution
- vii. Details of ultimate beneficial owner along with PAN card and address proof
- viii. Last 2 years financial statements

(B) If Shareholder is not KRA registered: Form required

- i. KRA form
- ii. Know Your Client (KYC) form Documents required (all documents certified true copy):
 - a. PAN card copy of company/ firm/trust
 - b. Address proof of company/ firm/trust
 - c. Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)
- iv. FATCA, IPV, OSV if applicable
- v. Latest list of directors/authorised signatories /partners/trustees
- vi. PAN card copies & address proof of directors/authorised signatories/partners/trustees
- vii. Latest shareholding pattern
- viii. Board resolution/partnership declaration
- ix. Details of ultimate beneficial owner along with PAN card and address proof
- x. Last 2 years financial statements
- xi. MOA/Partnership deed /trust deed

It may be noted that, other than submission of above forms and documents, in person verification may be required.

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

9.4. Procedure for tendering equity shares held in dematerialized form:

- 9.4.1. The public shareholders who are holding equity shares in electronic/ dematerialized form and who desire to tender their equity shares in this offer shall approach their respective selling broker indicating to their selling broker the details of equity shares that such public shareholder intends to tender in this offer. Public shareholders should tender their equity shares before market hours close on the last day of the tendering period.
- 9.4.2. The selling broker(s) would be required to place an order/bid on behalf of the public shareholders who wish to tender equity shares in the open offer using the Acquisition Window of the Stock Exchanges. Before placing the order/bid, the public shareholder would be required to transfer the tendered equity shares to the Clearing Corporation, by using the early pay in mechanism as prescribed by the stock exchanges or the Clearing Corporation, prior to placing the order/bid by the selling broker.
- 9.4.3. Upon placing the order, the selling broker shall provide Transaction Registration Slip (TRS) generated by the stock exchange bidding system to the equity shareholder. TRS will contain details of order submitted like bid ID No., DP ID, Client ID, no. of equity shares tendered, etc.
- 9.4.4. On receipt of TRS from the respective seller broker, the public shareholder has successfully placed the bid in the offer.
- 9.4.5. Modification/cancellation of orders will not be allowed during the tendering period of the offer.
- 9.4.6. For custodian participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than 6:00 PM on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 9.4.7. The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the offer.
- 9.4.8. The public shareholders will have to ensure that they keep their DP account active and unblocked to successfully facilitate the tendering of the equity shares and to receive credit in case of return of equity shares due to rejection or due to prorated offer.
- 9.4.9. The cumulative quantity tendered shall be made available on the website of the BSE (www.bseindia.com) throughout the trading sessions and will be updated at specific intervals during the tendering period.

9.5. Procedure for tendering equity shares held in physical form:

- 9.5.1. Public shareholders who are holding physical equity shares and intend to participate in the offer will be required to approach their respective selling broker along with complete set of documents for verification procedures to be carried out including the:

- I. The Form of Acceptance duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the equity shares;
 - II. Original share certificates;
 - III. Valid share transfer form(s) duly filed and signed by the transferors (i.e. by all registered public shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favour of the Acquirer's);
 - IV. Self-attested copy of public shareholders' PAN Card;
 - V. Any other relevant documents such as (but not limited to):
 - VI. Duly attested power of attorney if any person other than the public shareholder has signed the relevant Form of Acceptance.
 - VII. Notarized copy of death certificate / succession certificate or probated will, if original public shareholder has deceased.
 - VIII. Necessary corporate authorizations, such as board resolutions etc., in case of companies
 - IX. In addition to the above, if the address of the public shareholder has undergone a change from the address registered in the register of members of the Target Company, the public shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid aadhar card, voter identity card or passport.
- 9.5.2. Selling broker should place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the selling broker shall provide a TRS generated by the exchange bidding system to the public shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., number of equity shares tendered etc.
 - 9.5.3. After placement of order, as mentioned in paragraph 10(b), the selling broker must ensure delivery of the Form of Acceptance, TRS, original share certificate(s), valid share transfer form(s) and other documents (as mentioned in paragraph 10(a)) either by registered post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (Two) days from the Offer closing date (by 5 PM). The envelope should be super scribed as "Mercury Metals Limited-Open Offer". One copy of the TRS will be retained by the Registrar to the Offer and it will provide acknowledgement of the same to the selling broker.
 - 9.5.4. Public shareholders holding physical equity shares should note that physical equity shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical equity shares by the acquirer shall be subject to verification as per SEBI (SAST) Regulations and any further directions issued in this regard. Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and till such time the BSE shall display such orders as unphysical bids. Once, Registrar to the Offer confirms the orders it will be treated as 'confirmed bids'.
 - 9.5.5. In case, any person has submitted equity shares in physical form for dematerialisation, such equity shareholders should ensure that the process of getting the equity shares dematerialised is completed well in time so that they can participate in the open offer before closing date.

9.6. Procedure for tendering the shares in case of non-receipt of Letter of Offer.

- 9.6.1. Public shareholders who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the identified date, or unregistered owners or those who have acquired equity shares after the identified date, or those who have not received the Letter of Offer, may also participate in this offer.
- 9.6.2. A public shareholder may participate in the offer by approaching their selling broker and tender shares in the offer as per the procedure mentioned in the Letter of Offer.
- 9.6.3. The Letter of Offer will be dispatched to all the public shareholders of the Target Company, whose names appear on the register of members of the Target Company on the Identified Date.
- 9.6.4. In case of non-receipt of the Letter of Offer, such public shareholders of the Target Company may download the same from the SEBI website i.e. www.sebi.gov.in or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company.

9.7. Settlement Process

- 9.7.1. On closure of the offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list of accepted equity shares tendered in this offer shall be provided to the stock exchanges to facilitate settlement on the basis of equity shares transferred to the Clearing Corporation.
- 9.7.2. The settlement of trades shall be carried out in the manner similar to settlement of trades in the Acquisition Window Circulars.
- 9.7.3. For equity shares accepted under the offer, the Clearing Corporation will make direct funds payout to respective eligible public shareholders bank account linked to its demat account. If shareholders' bank account details are not available or if the funds transfer instruction is rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned selling broker settlement bank account for onward transfer to their respective shareholders.
- 9.7.4. In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective selling broker's settlement accounts for releasing the same to their respective shareholder's account onwards.
- 9.7.5. The public shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of equity shares, due to rejection or due to non-acceptance of the shares under the offer.
- 9.7.6. Excess demat equity shares or unaccepted demat equity shares, if any, tendered by the public shareholders would be returned to them by the Clearing Corporation.
- 9.7.7. The direct credit of equity shares shall be given to the demat account of acquirers as indicated by the buying broker.
- 9.7.8. Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of equity shares to the demat account of acquirers.
- 9.7.9. In case of partial or non-acceptance of orders, the balance demat equity shares shall be returned directly to the demat accounts of the public shareholders. However, in the event of any rejection of transfer to the demat account of the public shareholder for any reason, the demat equity shares shall be released to the securities pool account of their respective selling broker and the selling broker will thereafter transfer the balance equity shares to the respective public shareholders.
- 9.7.10. Any equity shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders / restriction from other statutory authorities wherein the public shareholder may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected if directions / orders regarding these equity shares are not received together with the equity shares tendered under the offer.
- 9.7.11. If public shareholders bank account details are not available or if the fund transfer instruction is rejected by Reserve Bank of India or bank, due to any reasons, then the amount payable to public shareholders will be transferred to the selling broker for onward transfer to the equity shareholder.
- 9.7.12. Public shareholders who intend to participate in the offer should consult their respective selling broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the selling broker upon the selling shareholders for tendering equity shares in the offer (secondary market transaction). The offer consideration received by the public shareholders, in respect of accepted equity shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the public shareholders.
- 9.7.13. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to acquirers for payment of consideration to the shareholders of the Target Company who have accepted the open offer within such period, subject to acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the Takeover Regulations.

Note on taxation

Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a stock exchange held for more than 12 (twelve) months will not be subject to capital gains tax in India if STT has been paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the equity shares are sold. Further, any gain realized on the sale of listed equity shares held for a period of 12 (twelve) months or less, which are sold will be subject to short term capital gains tax provided the transaction is chargeable to STT.

SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE PURCHASER DOES NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS OFFER.

Tax deduction at source

1. In case of Resident Shareholders

In absence of any specific provision under the Income Tax Act, all the acquirers shall not deduct tax on the consideration payable to resident shareholders pursuant to the said offer.

2. In the case of Non-Resident Shareholders

Since the offer is through the stock exchange, the responsibility of discharge of the tax due on the gains (if any) is on the non-resident shareholder. It is therefore recommended the nonresident shareholder may consult their custodians/ authorized dealers/ tax advisors appropriately.

THE TAX RATE AND OTHER PROVISIONS MAY UNDERGO CHANGES

10. DOCUMENTS FOR INSPECTION

The following documents are regarded as material documents and are available for inspection at the office of the Manager to the Offer, Kunvarji Finstock Pvt. Ltd., at Block B, First Floor, Siddhi Vinayak Towers, Off S.G. Highway Road, Mouje Makarba, Ahmedabad- 380051 from 10.30 A.M. to 1.00 P.M. on any working day, except Saturdays, Sundays and Holidays until the Closure of the Offer:

The Certificate of Incorporation, Memorandum and Articles of Association of the Target Company.

The net worth certificate as certified by Mr. Manoj Kumar Sahu, Chartered Accountant, Partner of M Sahu & Co, having its office at 720- B, Yash Kamal Building, above Havmor Restaurant, Sayajiganj, Vadodara, Gujarat 390020 (Membership No.: 132623), Tel. No.: 0265 2363500; Email: manoj@msahu.co.in vide certificate dated 27th August 2021 certifying that the acquirers have sufficient resources to meet the fund requirement for the Takeover of Target Company.

Valuation Report as issued by CS. Shreyansh M Jain, Registered Valuer (RV Registration No.: IBBI/RV/03/2019/12124) having office at B3/110, Opp. Shyam Mandir, New City Light, Surat - 395017; Tel. No.: +91 9558219019; Email: rvshreyanshmiain@gmail.com vide his Share Valuation report dated 6th September, 2021.

Audited Annual Reports of Mercury Metals Limited for last three years.

Limited Review financials of the Target Company for the three months period ended June 30, 2021.

Copy of Share Purchase Agreement dated 13th October 2021 entered into between the acquirers and sellers.

Copy of Escrow Agreement between the acquirers, Banker to an issue and Manager to the Offer.

Confirmation letter from 18th October 2021, confirming the cash deposit of ₹ 7,90,900/- (Rupees Seven Lakh Ninety Thousand Nine Hundred Only) in the Escrow Account.

Copy of public announcement filed on 13th October 2021 and published copy of the detailed public statement, which appeared in the newspapers on 19th October 2021, issue opening PA and any corrigendum to these, if any.

A copy of the recommendation made by the Committee of Independent Directors (IDC) of the Target Company.

Memorandum of Understanding between the acquirers and Kunvarji Finstock Private Limited ('Manager to the Offer').

Due diligence certificate dated 25th October 2021 submitted to SEBI by Kunvarji Finstock Private Limited

(“Manager to the Offer”).

A copy of the comments letter from SEBI.

Consent letter from M/s. Globe Capital Market Ltd. (‘Buying Broker’).

Copy of consent letter of M/s. Bigshare Services Pvt. Ltd. (‘Registrar to the Offer’).

11. DECLARATION BY ACQUIRERS

The acquirers accepts full responsibility for the information contained in this LoF and also for the obligations of acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof acquirers would be responsible for ensuring compliance with the concerned Regulations.

For and on behalf of the acquirers

Sd/-

Mr. Kavit Jayeshbhai Thakkar (Acquirer 1)

Date: 11th January 2022

Encl: Form of Acceptance cum Acknowledgment

Sd/-

Mrs. Artiben Jayeshbhai Thakkar (Acquirer 2)

Place: Vadodara

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT (FOA)

(For physical shares being tendered)

(Please send this Form with enclosures to the Registrar to the Offer at their address given overleaf)

All terms and expressions used herein shall have the same meaning as described thereto in this LOF.

Offer Opens / Tendering Period Starts on	24.01.2022
Offer Closes / Tendering Period Ends on	07.02.2022

FOR OFFICE USE ONLY

Acceptance Number	
Number of equity shares offered	
Number of equity shares accepted	
Purchase Consideration in Rupees (Rs.)	
Cheque No. / Pay Order No. / Demand Draft No	

Shareholder(s) details:

Name: _____

Full Address: _____

Dist: _____; State: _____; Pin code: _____

Tel. No. with STD Code: _____; Mobile No. _____

To,

Bigshare Services Private Limited

1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai 400059 India

Tel.: +91-022- 6263 8200; Fax: +91-022- 6263 8280

E-mail: openoffer@bigshareonline.com

SEBI Registration No.: INR 000001385

Contact Person: Mr. Arvind Tandel

Sub.: open offer for acquisition of 18,07,730 equity shares of “Mercury Metals Limited” representing 26% of the shares and voting capital at a price of Rs. 1.75/- per equity share by the acquirers under SEBI (SAST) Regulations, 2011.

Dear Sir / Madam,

I/We refer to the LOF dated 11th January 2022 for acquiring the equity shares held by me/us in the Target Company.

I/We, the undersigned, have read the LOF and understood its contents including the terms and conditions as mentioned therein.

For equity shares held in physical form:

I/We accept the offer and enclose the original equity share certificate(s) and duly signed transfer deed(s) in respect of my/our equity shares as detailed below:

Sr.	Folio No.	Certificate No.	Distinctive No(s)		No. of equity shares
			From	To	

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original equity share certificate(s) and valid share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the acquirers pay the purchase consideration as mentioned in the LOF.

I/We also note and understand that the acquirers will pay the purchase consideration only after verification of the documents and signatures.

Enclosures (please provide the following and ✓ whichever is applicable):

- i. Original equity share certificates
- ii. Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
- iii. Form of Acceptance – signed by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- iv. Photocopy of Transaction Registration Slip (TRS) Self attested copy of PAN card of all the transferor(s)
- v. Self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license
- vi. Any other relevant document (but not limited to) such as Power of Attorney (if any person apart from the shareholder has signed the FOA), corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased etc., as applicable. Shareholders of the Target Company holding physical shares should note that physical shares will not be accepted unless the complete set of documents are submitted.

For all shareholders (holding equity shares in demat or physical form):

I / We confirm that the equity shares which are being tendered herewith by me / us under this open offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter and that I / we have obtained any necessary consents to sell the equity shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender equity shares for open offer and that I/we am/are legally entitled to tender the equity shares for open offer. I/We declare that regulatory approvals, if applicable, for holding the equity shares and/or for tendering the equity shares in this offer have been enclosed herewith.

I/We agree that the acquirers will pay the consideration as per secondary market mechanism only after verification of the certificates, documents and signatures, as applicable submitted along with this FOA. I/We undertake to return to the acquirers any open offer consideration that may be wrongfully received by me/us.

I/We give my/our consent to file form FCTRS, if applicable, on my/our behalf. I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the acquirers to effect the open offer in accordance with the SEBI (SAST) Regulations.

I / We am/are not debarred from dealing in equity shares.

I / We authorize the acquirers to accept the equity shares so offered or such lesser number of equity shares which they may decide to accept in consultation with the Manager to the Offer and the Registrar to the Offer and in terms of the Letter of Offer and I / we further authorize the acquirers to return to me / us in the demat account/ share certificate(s) in respect of which the open offer is not found valid / not accepted without specifying the reasons thereof. I/We further agree to receive a single share certificate for the unaccepted equity shares in physical form.

In case of demat shareholders, I / We note and understand that the equity shares would be kept in the pool account of my/our broker and the lien will be marked by Clearing Corporation until the settlement date whereby the acquirers makes payment of purchase consideration as mentioned in the Letter of Offer. In case of physical shareholders, I / We note and understand that the shares/ original share certificate(s) and transfer deed(s) will be held by the Registrar to the Offer in trust for me / us till the date the acquirers makes payment of consideration as mentioned in the Letter of Offer or the date by which original share certificate(s), transfer deed(s) and other documents are returned to the shareholders, as the case may be.

I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of equity shares under the Income Tax Act, 1961.

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by me / us, I / we will indemnify the acquirers for such income tax demand (including interest, penalty, etc.) and provide the acquirers with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

I / We authorize the acquirers or the Registrars to the Offer to send by registered post/under certificate of posting, the cheque, in settlement of the amount to the sole/first holder at the address mentioned below:

Signed & delivered by	Full name(s) of the shareholder(s)	Signature(s)	PAN
Sole / First shareholder			
Second shareholder			
Third shareholder			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the rubber stamp should be affixed and necessary board resolution must be attached.

Place: _____

Date: _____

ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS OFFER SHOULD BE ADDRESSED TO THE REGISTRAR TO THE OFFER AT THE FOLLOWING ADDRESS QUOTING YOUR DP ID/CLIENT ID (IF YOU ARE HOLDING SHARES IN DEMATERIALIZED FORM) OR FOLIO NO(IF YOUR ARE HOLDING SHARES IN PHYSICAL FORM).

-----Tear along this line-----

ACKNOWLEDGEMENT SLIP

Received from Mr./Mrs. _____ a bid form for _____ paid up equity shares of Mercury Metals Limited at a bid price of _____ per share

DEMAT SHAREHOLDER		PHYSICAL SHAREHOLDER	
DP ID NO.		TRANSFER FORM AND SHARE CERTIFICATES WITH NOS.	
CLIENT ID NO			

ACKNOWLEDGEMENT	
UNIQUE CLIENT CODE (UCC)	
APPLICATION NUMBER	
DATE OF RECEIPT	
SIGNATURE OF OFFICIAL	

Authorized Signatory Stamp:

Date of Receipt:Date of Place:

Registrar to the Offer



BIGSHARE SERVICES PRIVATE LIMITED

1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai 400059 India

Tel.: +91-022- 6263 8200; Fax: +91-022- 6263 8280

E-mail: openoffer@bigshareonline.com

SEBI Registration No.: INR 000001385

Contact Person: Mr. Arvind Tandel

Form No. SH-4 - Securities Transfer Form

[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

Date of execution: ___/___/___

FOR THE CONSIDERATION stated below the “Transferor(s)” named do hereby transfer to the “Transferee(s)” named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L27109GJ1986PLC008770

Name of the company (in full): Mercury Metals Limited

Name of the Stock Exchange where the company is listed, (if any): BSE Limited

DESCRIPTION OF SECURITIES:

Kind/ Class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	1/-	1/-	1/-
No. of Securities being Transferred		Consideration received (Rs.)	
In figures	In words	In words	In figures
Distinctive Number	From		
	To		
Corresponding Certificate Nos.			

Transferors' Particulars

Registered Folio Number:

Name(s) in full

Signature(s)

1. _____

2. _____

3. _____

I, hereby confirm that the transferor has signed before me.

Signature of the Witness: _____ Name of the Witness: _____

Address of the Witness: _____ Pincode: _____

Transferee's Particulars

Name in full	Father's/ mother's / Spouse Name	Address & E-mail id	Occupation	Existing folio No., if any.	Signature
(1)	(2)	(3)	(4)	(5)	(6)

Folio No. Transferee _____

Specimen Signature of Transferee _____

Value of stamp affixed: Rs. _____

Enclosures:

(1) Certificate of shares or debentures or other securities

(2) If no certificate is issued, letter of allotment.

(3) Others, specify _____

Stamps

For office use only

Checked by _____

Signature tallied by _____

Entered in the Register of Transfer on _____ vide Transfer no _____ Approval Date _____

Power of attorney/Probate /Death Certificate/ Letter of Administration

Registered on _____ at no. _____

On the reverse page of the certificate

Name of the Transferor

Name of the Transferee

No. of shares

Date of Transfer

Signature of the authorized signatory